

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/AT/2019

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Solar Power Projects (Tranche-III) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 5.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Anil Yadav, SECI
Shri Apoorva Misra, Advocate, TPDDL
Ms. Molshree Bhatnagar, Advocate, TPDDL
Ms. Kanupriya Mehndiratta, Advocate, TPDDL
Shri Anurag Bansal, TPDDL

Record of Proceedings

Learned senior counsel for the Petitioner, SECI submitted that the present Petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of tariff discovered in the tariff based competitive bid process for the individual power projects plus the trading margin of Rs.0.07/kWh to be recovered by the Petitioner from Buying Utilities/Distribution licensees upto the commissioning of cumulative awarded capacity/accepted cumulative capacity by SECI, and adoption of tariff at the pooled rate of Rs.2.585/kWh plus trading margin of Rs.0.07/kWh to be recovered by the Petitioner from Buying Utilities/Distribution licensees upon the commissioning of the cumulative awarded capacity/accepted capacity by SECI. Learned senior counsel submitted that no reply has been filed by the Respondents.

2. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order in Petition.

By order of the Commission

**sd/-
(T.D.Pant)
Deputy Chief (Law)**

